POST-OFFER PUBLIC ANNOUNCEMENT TO THE PUBLIC SHAREHOLDERS OF

PANTH INFINITY LIMITED

Corporate Identification Number: L45201GJ1993PLC114416;
Registered Office: 101, Siddh Chambers, Taratiya Hanuman Street, Gurjar Faliya, Haripura, Surat-395003, Gujarat, India;
Contact Details: +91-7043999011; **Website:** www.panthinfinity.com; **Email Address:** info@panthinfinity.com

Open Offer for acquisition of up to 32,04,500 (Thirty-Two Lakhs Four Thousand And Five Hundred) Equity Shares, representing 26.00% (Twenty-Six Percent) of the Voting Share Capital of Panth Infinity Limited ('PANTH' or 'Target Company'), at an offer price of ₹13.00/- (Rupees Thirteen Only) ('Offer Price'), made by Patel Parshottambhai Z. ('Acquirer'), pursuant to and in compliance with the provisions of Regulations 3 (1) and 4 of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, and subsequent amendments thereto ('SEBI (SAST) Regulations') ('Offer').

This Post-Offer Public Announcement is being issued by CapitalSquare Advisors Private Limited, the Manager to the Offer ('**Manager**'), on behalf of the Acquirer in connection with the Offer made to the Public Shareholders of the Target Company, pursuant to and in compliance with the provisions of Regulation 18 (12) and other applicable provisions under the SEBI (SAST) Regulations ('**Post-Offer Public Announcement**'). This Post-Offer Public Announcement should be read in continuation of, and in conjunction with the: (a) Public Announcement dated Monday, February 28, 2022 ('**Public Announcement**'), (b) Detailed Public Statement dated Thursday, March 03, 2022, published on Friday, March 04, 2022 in the newspapers, namely being, Financial Express (English daily) (All India Editions), Jansatta (Hindi daily), (All India Editions), Financial Express (Gujarati daily) (Ahmedabad Edition), Mumbai Lakshadeep (Marathi daily) (Mumbai Edition) ('**Newspapers**') ('**Detailed Public Statement**'), (c) Letter of Offer dated Wednesday, April 06, 2022, along with form of Acceptance cum Acknowledgement and Form SH-4 Securities Transfer Form ('**Letter of Offer**'), (d) Dispatch confirmation advertisement of the Letter of Offer dated Tuesday, April 12, 2022, published on Wednesday, April 13, 2022, in the Newspapers ('**Dispatch Confirmation Advertisement**'), and (e) Pre-Offer Advertisement cum Corrigendum to the Detailed Public Statement dated Wednesday, April 13, 2022, which was published in the Newspapers on Monday, April 18, 2022 ('**Pre-Offer Advertisement**'). This Post-Offer Public Announcement is being published in the same aforesaid Newspapers.

1.	**Name of the Target Company**	Panth Infinity Limited
2.	**Name of the Acquirer and ~~PACs~~**	Patel Parshottambhai Z. (Acquirer). There is no person acting in concert with the Acquirer for this Offer.
3.	**Name of Manager to the Offer**	CapitalSquare Advisors Private Limited
4.	**Name of Registrar to the Offer**	Purva Sharegistry (India) Private Limited
5.	**Offer Details**	
5.1	Date of Opening of the Offer	Tuesday, April 19, 2022
5.2	Date of Closing of the Offer	Monday, May 02, 2022
6.	**Date of Payment of Consideration**	The scheduled date for making payment of consideration to the Public Shareholders of the Target Company was Wednesday, May 11, 2022. Since none of the Public Shareholders had tendered their Equity Shares in the Offer, the obligation of making payment was not applicable.

7.	**Details of the Acquisition**		
	Particulars	**Proposed in the Offer Documents (Assuming full acceptance in this Offer)**	**Actuals**
7.1	Offer Price	₹13.00/-	₹13.00/-
7.2	Aggregate number of Equity Shares tendered	32,04,500	Nil, since none of the Public Shareholders had tendered their Equity Shares in the Offer
7.3	Aggregate number of Equity Shares accepted	32,04,500	
7.4	Size of the Open Offer (Number of Equity Shares multiplied by Offer Price per Equity Share)	₹4,16,58,500.00/-	
7.5	**Shareholding of the Acquirer before the Share Purchase Agreement/ Public Announcement**		
a)	Number of Equity Shares	73,060	73,060
b)	% of fully diluted Equity Share capital	0.59%	0.59%
7.6	**Equity Shares acquired by way of Share Purchase Agreement**		
a)	Number of Equity Shares	11,49,113	11,49,113
b)	% of fully diluted Equity Share capital	9.32%	9.32%
7.7	**Equity Shares acquired by way of Offer**		
a)	Number of Equity Shares	32,04,500	Nil
b)	% of fully diluted Equity Share capital	26.00%	Nil
7.8	**Equity Shares acquired after the Detailed Public Statement**		
a)	Number of Equity Shares acquired	Nil	Nil
b)	Price of the Equity Shares acquired	Nil	Nil
c)	% of Equity Shares acquired	Nil	Nil
7.9	**Post-Offer shareholding of the Acquirer**		
a)	Number of Equity Shares	44,26,673	12,22,173
b)	% of fully diluted Equity Share capital	35.91%	9.91%

7.10	**Pre-Offer and Post-Offer shareholding of the Public Shareholders***				
	Particulars	**Pre-Offer**	**Post-Offer**	**Pre-Offer**	**Post-Offer**
a)	Number of Equity Shares	1,11,02,827	78,98,327	1,11,02,827	1,11,02,827
b)	% of fully diluted Equity Share capital	90.09%	64.09%	90.09%	90.09%

** Prior to the execution of the Share Purchase Agreement dated Monday, February 28, 2022, the Acquirer was holding 73,060 (Seventy-Three Thousand and Sixty) Equity Shares representing 0.59% (Zero Point Five Nine Percent) of the Voting Share Capital of the Target Company. Hence, his shareholding has been excluded from the Pre-Offer and Post-Offer shareholding of the Public Shareholders.*

8. The Acquirer accepts full responsibility for the information contained in this Post-Offer Public Announcement and for his obligations specified under SEBI (SAST) Regulations.

9. The Acquirer will consummate the Share Purchase Agreement transaction in accordance with the provisions of Regulations 22 (1), and 22 (3) read with 17 of the SEBI (SAST) Regulations and will make an application for reclassification of himself as the promoters of the Target Company in accordance with the provisions of Regulation 31A (10) of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, including subsequent amendments thereto ('**SEBI (LODR) Regulations**').

10. A copy of this Post-Offer Public Announcement will be accessible on the websites of Securities and Exchange Board of India at www.sebi.gov.in, BSE at www.bseindia.com, Manager to the Offer at www.capitalsquare.in, and the registered office of the Target Company.

11. The capitalized terms used in this Post-Offer Public Announcement shall have the meaning assigned to them in the Letter of Offer unless otherwise specified.

ISSUED BY MANAGER TO THE OFFER

CAPITALSQUARE®
Teaming together to create value

CAPITALSQUARE ADVISORS PRIVATE LIMITED
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Contact Person: Mr. Tanmoy Banerjee/Ms. Pankita Patel
SEBI Registration Number: INM000012219
Validity: Permanent
Corporate Identification Number: U65999MH2008PTC187863

Patel Parshottambhai Z.
Sd/-
Acquirer

Date: Thursday, May 05, 2022
Place: Mumbai